1	2	3	4
2.	श्री न्यायमूर्ति जे० आर० विमद लाल, आन्ध्र प्रदेश उच्च न्यायालय के अवकाश प्राप्त न्यायाधीश की अध्यक्षता में गठित जांच आयोग।	आन्ध्र प्रदेश के कुछ विधान सभा सदस्यों द्वारा दिनांक 6-4-77 के ज्ञापन में लिखे गए आन्ध्र प्रदेश के भू० पू० मुख्य मंत्री श्री जे० वेंगलराव तथा अन्य मंत्रियों के विरुद्ध लगाए गए कुछ आरोपों की जांच करना।	सरकार ने आयोग के निष्कर्षों को स्वीकार कर लिया है और जहां आवश्यक हो उस पर आवश्यक कारंवाई अनुवर्ती कार्रवाई करने के लिए रिपोर्ट राज्य सरकार को भेजी गयी है।
3.	श्री न्यायमूर्ति ए० एन० ग्रोवर, उच्चतम न्यायालय के अवकाश प्राप्त न्यायाधीश की अध्यक्षता में गठित जांच आयोग।	कुछ विधान सभा सदस्यों द्वारा मंत्री को संबोधित दिनांक 12-4-1977 के एक ज्ञापन में लगाए गए कर्नाटक के मुख्य मंत्री श्री डी० देवराज अर्स एवं अन्य मंत्रियों के विरुद्ध लगाए गए कुछ आरोपों की जांच करना।	सरकार ने आयोग के निष्कर्षों को स्वीकार कर लिया है और उन पर आवश्यक अनुवर्ती कार्रवाई करने के लिए कर्नाटक सरकार को रिपोर्ट भेज दी है।
4.	श्री न्यायमूर्ति पी० जयमोहन रेड्डी, उच्चतम न्यायालय के अवकाश प्राप्त न्यायाधीश की अध्यक्षता में गठित जांच आयोग।	हरियाणा के भूतपूर्व मुख्य मंत्री एवं भूतपूर्व रक्षा मंत्री श्री बंसी लाल से संबंधित 12 विशिष्ट मामलों की जांच करना।	सरकार ने आयोग के निष्कर्षों को स्वीकार कर लिया है और आयोग के निष्कर्षों को देखते हुए आवश्यक अनुवर्ती कार्रवाई करने के लिए हरियाणा सरकार को रिपोर्ट भेज दी है।

Import of Duty-free Paper

442. SHRI ISHWAR CHAUDHRY:

SHRI SURENDRA JHA SUMAN:

SHRI JANARDHANA POOJARI:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have studied the gap between demand and production of papers yearly;

(b) whether Government feel and this shortage could be overcome by importing duty free paper directly to create a large buffer stock ; and

(c) whether Government propose to permit publishers to import paper on actual users licences?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c): By and large the domestic production has been adequate to meet the demand of common varieties of paper and paper board in the past and it was necessary to resort to import only in respect of speciality paper such as electrical insulation paper, filter paper etc. During the current year, however, there has been some imbalance between the demand for and supply of paper due to the fact that demand has gone up sharply as a result of general improvement in economic conditions, the programme of adult education and universal literacy programmes. Government therefore, proposes to import paper to meet the shortfall. It is doubtful whether imports by individual actual users would help the publishing industry, as it is difficult to procure imported paper receipt on the basis of bulk orders.

Shortage of Wool

443. SHRI CHHATRA BAHADUR CHHETRI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that there is an acute shortage of wool in the country; and

(b) what steps Government are taking to provide wool to the weavers?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) No, Sir. There is no such acute shortage of Wool. With ban on export on indigenous wool of above 40s quality and import of raw wool having been placed under OGL, the question of shortage of wool does not arise.

(b) Weavers are concerned with woollen yarn and not wool. In view of reply to (a) above, the question of making special arrangements for providing wool to the weavers does not arise.

सोवियत संघ से अन्तरिक्ष में भारतीय उपग्रह छोड़े जाने के कारण

444. श्री यमुना प्रसाद शास्त्री :
श्री अर्जुन सिंह भदौरिया :
डा० बापू कालदाते :

क्या अन्तरिक्ष मंत्री यह बताने की कृपा करेंगे कि :

(क) जून के प्रथम सप्ताह में सोवियत संघ के प्रक्षेपण केन्द्र से अन्तरिक्ष में छोड़े गये भास्कर नामक अन्तरिक्षयान के कितने प्रतिशत पुर्जे भारतीय वैज्ञानिकों और इंजीनियरों ने बनाये थे ;

(ख) भारतीय भूमि से इस उपग्रह को न छोड़े जाने के क्या कारण थे ; और

(ग) क्या यह सच है कि अगले वर्ष एक और उपग्रह के सोवियत संघ के प्रक्षेपण केन्द्र से अन्तरिक्ष में छोड़े जाने का प्रस्ताव है, और यदि हां, तो भारत स्थित अन्तरिक्ष केन्द्र से उपग्रह को छोड़े जाने में क्या कठिनाइयां हैं और उन्हें दूर करने के लिये क्या कदम उठाये जा रहे हैं ?

रक्षा मंत्रालय में, और परमाणु ऊर्जा, इलैक्ट्रानिक्स विज्ञान तथा प्रौद्योगिकी और अन्तरिक्ष भागों में राज्य मंत्री (प्रो० शेर सिंह) : (क) लगभग 85 प्रतिशत ।

(ख) भारत में इस समय ऐसे प्रमोचक राकेट नहीं हैं, जो इतने बड़े उपग्रहों को अन्तरिक्ष में छोड़ सकें ।

(ग) जी हां । सोवियत संघ से भास्कर के दूसरे माडल को उपयुक्त रूप में दुबारा परिष्कृत करके अगले वर्ष छोड़ा जायेगा । इस उपग्रह को भारत से नहीं छोड़ा जा सकता है, क्योंकि इस प्रकार के उपग्रह को छोड़ने के लिए 1980 के भारत के पास प्रमोचक-राकेट नहीं होगा । सरकार के पास, फिर भी, ऐसे प्रमोचक राकेटों के विकास की तथा 1985—86 की समय अनुसूची में इनकी जांच की योजना है ।

Irregularities in working of Rajneesh Foundation

445. SHRI SHYAM SUNDAR GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received reports that there have been irregularities in the working of Rajneesh Foundation;

(b) whether Government propose to appoint a Commission to inquire into the working of this Ashram;

(c) if not, the reasons thereof; and

(d) where the activities of this Ashram are prejudicial to the public morals and affecting civil life ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) On the basis of audit reports for the years ending 31st December, 1977, which reportedly disclose a number of irregularities including large amount of expenditure ncurred without maintaining vouchers, keeping large cash balances on hand, payments of commission on sale of books against the principle of law of trusts, failure on the part of the trustees to keep proper records for donations received locally, etc., the Assistant Charity Commissioner ordered an inquiry on 5-6-1979 under section 41-B of the Bombay Public Trusts Act, 1950 to ascertain facts regarding these alleged irregularities as also whether activities of the disciples and followers of Acharya Rajneesh and of the Rajneesh Fouddation are prejudicial to public morals or public interest affecting the civic life in Pune city.

(b) and (c). In reply to a letter from Ma Yoga Laxmi of the Rajneesh Foundation the Prime Minister informed her that in view of what has appeared in the press about the activities of the Rajneesh Ashram in Pune and the views expressed thereon in Parliament and elsewhere, a Commission of Inquiry may be an appropriate body to go into the activities of the Ashram. The Government can consider the matter further if Shri Rajneesh himself writes to the Prime Minister that he would like this to be done.

(d) Some photographs and reports about the activities of the Ashram have been published in the Press. According to information available, some T. V. films about the activities of the Ashram were prepared by foreigners whithout getting the necessary permission. It is true that these photographs and reports have been criticised by many as vitiating the concept and norms of Indian culture and religious precepts. This aspect is covered in the inquiry ordered by the Assistant Charity Commissioner, Pune, as mentioned in reply to part (a) of the question.

Fulfilment of Supply obligation by Paper Mills

446. SHRI RUDOLPH RODRIGUES: Will the Minister of INDUSTRY be pleased to state:

(a) whether Paper Mills fulfilled their supply obligations to Government; and